

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.02/07/2020/S.I/150

Dated: 08 05.2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, in pursuance of Ministry of Home Affairs, Govt. of India Order No.40-3/2020-DM-I(A) dated 1st May 2020 and new guidelines contained therewith, Delhi Disaster Management Authority has issued Order No. 130 dated 03.05.2020 with regard to extension of lockdown till the midnight of 17.05.2020 which, *inter alia*, incorporated aforesaid new guidelines on the measures for containment of COVID-19;

And whereas, it was made amply clear vide clause 13 of the new MHA guidelines annexed with the aforesaid order that ***no separate/fresh permissions are required from authorities for activities already permitted to operate under the guidelines on Lockdown measures up to 3rd May, 2020.***

And whereas it was also mandated in the above guidelines vide Clause 15(i) that ***all the District Magistrates shall strictly enforce the lockdown measures and the National Directives for COVID-19 Management, for public and work places***, as specified in Annexure-I of these guidelines;

And whereas, it has been brought to the knowledge of the Government that several activities duly allowed as per DDMA order dated 03.05.2020 and revised guidelines of MHA enclosed therewith, ***are not being allowed by different government authorities as well as RWAs, etc. on their own accord, which is contrary to the spirit of aforesaid guidelines/orders;***

Now, therefore, in exercise of powers conferred under Section 22 of the Disaster Management Act, 2005; the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby further reiterates and clarifies the permissible and prohibited activities in NCT of Delhi (as annexed herewith) to all District Magistrates and their counterpart District Deputy Commissioners of Police in NCT of Delhi for facilitating the commencement of the permissible economic activities.

All District Magistrates of Delhi and their counterpart District Deputy Commissioners of Police shall ensure that the field functionaries are adequately informed and sensitized about these instructions for the strict compliance of this order, in letter & spirit.

All District Magistrates of Delhi are further directed to issue similar instructions under Disaster Management Act, 2005 in respect of their jurisdiction so that the same are implemented in letter & spirit by all field functionaries.


8/5/20

(Vijay Dev)
Chief Secretary, Delhi

To

1. All District Magistrates of Delhi
2. All District DCPs of Delhi Police.

Copy for information to:

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD.
4. Secretary to Hon'ble Revenue Minister, GNCTD
5. Secretary to Hon'ble Health Minister, GNCTD
6. Secretary to Hon'ble Labour Minister, GNCTD
7. Secretary to Hon'ble Social Welfare Minister, GNCTD
8. Secretary to Hon'ble F&S Minister, GNCTD
9. Addl. Chief Secretary (Home), GNCTD
10. Commissioner of Police, Delhi
11. Pr. Secretary (Revenue) cum Divisional Commissioner, GNCTD
12. System Analyst, O/o Divisional Commissioner, Delhi for uploading the order on the website - ddma.delhigovt.nic.in
13. Guard file.

ANNEXURE

1. The following activities will continue to remain prohibited across the NCT of Delhi:

- (i) All schools, colleges, educational / training / coaching institutions etc. However, online/distance learning shall be permitted.
- (ii) Hospitality services, other than those used for housing health / police / Government officials / healthcare workers, stranded persons including tourists and those used for quarantine facilities.
- (iii) All cinema halls, **shopping malls**, gymnasiums, sports complexes, swimming pools, entertainment parks, theatres, bars and auditoriums, assembly halls and similar places.
- (iv) All social/political / sports / entertainment / academic / cultural / religious functions / other gatherings.
- (v) All religious places/places of worship shall be closed for public. Religious congregations are strictly prohibited.
- (vi) Cycle rickshaws and auto-rickshaws.
- (vii) Taxis and cab aggregators
- (viii) Barber shops, spas and salons

All activities mentioned in clause 4 of the new MHA guidelines annexed with order dated 01.05.2020 conveyed vide DDMA order dated 03.05.2020 continue to remain prohibited.

2. Measures for well-being and safety of persons:

- (i) The movement of individuals, for all non-essential activities, shall remain strictly prohibited between 7.00 p.m. to 7.00 a.m.
- (ii) In all zones, persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years shall stay at homes, except for meeting essential requirements and for health purposes, as per the National Directives.

3. The following activities are permitted with restrictions as specified. No permission is required from any authority for undertaking the following permitted activities:

- (i) **Movement of individuals and vehicles** is allowed for permitted activities. Four wheeler vehicles will have maximum two passengers besides the vehicle driver. For two wheelers, pillion rider is not allowed.

(ii) **Private Offices :**

All private offices, **irrespective of their location** (except shopping malls), can operate with upto 33% strength as per requirement, with the remaining persons working from home.




Pr. Secretary (Revenue), GNCTD

(iii) **SHOPS AND MARKETS:**

- (a) All malls, market complexes and markets shall remain closed. However, shops selling essential goods including books and stationery shops, fan shops in markets and market complexes, are permitted.
- (b) All stand alone (single) shops, neighbourhood (colony) shops and shops in residential complexes are permitted to remain open without any distinction of essential and non-essential.
- (c) Social distancing (2 Gaz ki doori) will be maintained in all cases.

(iv) **INDUSTRIAL ACTIVITIES :**

- (a) All Export Oriented Units
- (b) Industrial estates.
- (c) Manufacturing units of essential goods, including drugs, pharmaceuticals, medical devices, their raw material and intermediaries.
- (d) Production units which require continuous process and their supply chain.
- (e) Manufacturing of IT hardware, jute industry with staggered shifts
- (f) Manufacturing units of packaging materials.

(v) **CONSTRUCTION ACTIVITIES :**

- (a) Only in-situ construction (where workers are available on site and no workers are required to be brought in from outside) is allowed.
- (b) Construction of renewable energy projects is allowed.

(vi) **E-COMMERCE ACTIVITIES :**

E-commerce activities are permitted only in respect of essential goods.


(vii) **MOVEMENT OF GOODS :**

Movement of goods/cargo (including empty trucks) whether essential or non essential, by any mode is permitted.

(viii) All other activities will be permitted activities, which are not specifically prohibited/ permitted with restrictions in the various Zones, under the new guidelines dated 1st May, 2020, prescribed by the Ministry of Home Affairs, Government of India.

(ix) None of the permitted activities under these guidelines is allowed in the Containment Zones.




Pr. Secretary (Revenue), GNCTD